

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Misc. Application (ORS) No. 10281 of 2020

(On behalf of Applicant)

in

Excise Appeal No.11455 of 2018

(Arising out of Notification Order-F-NO-IV-16-30-MP-16-17 dated 18/05/2017 passed by
Commissioner of Central Excise-AHMEDABAD-II)

M/s. Inox Wind Limited

Plot No. 128, Village: Rohila, Ahmedabad Rajkot Highway(Nh-8a),
Taluka-Bavla, AHMEDABAD, GUJARAT

.....Appellant

VERSUS

C.C.E.-Ahmedabad-ii

Custom House... First Floor,
Old High Court Road, Navrangpura,
Ahmedabad,, Gujarat-380009

.....Respondent

WITH

Excise Appeal No.11456 of 2018

(Arising out of OIA-AHM-EXCUS-002-APP-288-17-18 dated 05/03/2018 passed by
Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-
AHMEDABAD)

M/s. Inox Wind Limited

Plot No. 128, Village: Rohila, Ahmedabad Rajkot Highway(Nh-8a),
Taluka-Bavla, AHMEDABAD, GUJARAT

.....Appellant

VERSUS

C.C.E.-Ahmedabad-ii

Custom House... First Floor,
Old High Court Road, Navrangpura,
Ahmedabad,, Gujarat-380009

.....Respondent

APPEARANCE:

Sh. Vijay Thakkar, Advocate for the Appellant

Sh. R B Bhaskar, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. RAJU**

Final Order No. A/11252-11253 /2020

DATE OF HEARING: 22.09.2020
DATE OF DECISION: 22.09.2020

RAMESH NAIR

Shri Vijay Thakkar, Learned Counsel appearing for the applicant
submits that the appellant wish to withdraw the appeals.

2. Shri R B Bhaskar (Authorized Representative) expressed no objection if
the appeals are disposed as withdrawn.

3. Considering the submissions made from both the sides, appeals are dismissed as withdrawn without going into merit of the case.

(Dictated & Pronounced in the open court)

(RAMESH NAIR)
MEMBER (JUDICIAL)

(RAJU)
MEMBER (TECHNICAL)

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